

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 681/TT/2020

Subject : Petition for truing up of transmission tariff of the 2014-19 period and determination of transmission tariff of the 2019-24 period for nineteen transmission assets under "Transmission system associated with North East-Northern/Western Inter Connector-I".

Date of Hearing : 24.9.2021

Coram : Shri P.K. Pujari, Chairperson
Shri I.S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : Power Grid Corporation of India Ltd.

Respondents : Assam State Electricity Grid Corporation Ltd.
& 80 Others

Parties present : Shri Manish Kumar Choudhary, Advocate, BSPHCL
Shri S. S. Raju, PGCIL
Shri D.K. Biswal, PGCIL
Shri Ved Prakash Rastogi, PGCIL
Shri A.K. Verma, PGCIL
Shir Anindya Khare, PGCIL

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of the Petitioner made the following submissions:
 - a. The instant petition has been filed for truing up of transmission tariff of the 2014-19 tariff period and determination of transmission tariff of the 2019-24 tariff period for nineteen assets under "Transmission system associated with North East-Northern/Western Inter Connector-I".
 - b. The transmission assets were put under commercial operation during the 2009-14 and 2014-19 tariff period.



- c. The details of orders wherein transmission tariff of the 2014-19 tariff period in respect of the nineteen transmission assets was allowed are as follows:

Sl. No.	Particulars	Date of Order	Petition No.
1	Asset-1	11.3.2016	391/TT/2014
2	Asset-2	28.1.2016	131/TT/2015
3	Asset-3	18.2.2016	217/TT/2015
4	Asset-4	14.7.2016	65/TT/2015
5	Assets-5 to Asset-10	26.5.2016	259/TT/2015
6	Assets-11 to Asset-13	25.6.2019	242/TT/2018
7	Assets-14 to Asset-19	17.12.2019	363/TT/2018

- d. Total estimated completion cost including ACE as on 31.3.2019 is within the RCE-II approved apportioned cost.
- e. The Commission had restricted IEDC in Petition No. 242/TT/2018, the same may be allowed considering the RCE-II.
- f. ACE in O&M expenses has been claimed on account of construction of pile foundation due to change in river course of Pagladia and Maansiri river. De-capitalization has also been claimed in respect of Asset-4 and Asset-18 during 2019-20 on account of shifting of existing tower on new pile foundation and dismantling of tower parts, conductors and insulators. The said issue was discussed in 17th NERPC meeting.
- g. Revised Auditor's certificate in respect of Asset-18 and Asset-19 has been submitted in compliance of the RoP dated 9.7.2021. Erroneously FERV was booked as part of IEDC, whereas it is normally to be booked as a part of the capital cost and hence the same has been corrected vide the revised Auditor's certificate.
- h. The information sought in the technical validation letter has been filed vide affidavit dated 18.3.2021. Rejoinder to the reply of MPPMCL and BSPHCL has been filed vide affidavit dated 8.7.2021 and 18.8.2021 respectively.
3. Learned counsel for BSPHCL mainly submitted that details of MAT rates, etc. given in the rejoinder and those in the petition do not match.
4. Representative of MPPMCL submitted that the written reply filed on behalf of MPPMCL may be considered.



5. After hearing the parties, the Commission reserved order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Deputy Chief (Law)

